

(1989) 07 RAJ CK 0024

In the Rajasthan High Court

Case No : Criminal Miscellaneous Bail Application No. 1950 of 1989

Ganga Ram and Others

APPELLANT

Vs

State of Rajasthan

RESPONDENT

Date of Decision : 13-07-1989

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 438
Penal Code, 1860 (IPC) — Section 147, 323, 452

Citation : (1989) WLN 33

Hon'ble Judges : I.S. Israni, J

Bench : Single Bench

Final Decision : Allowed

Judgement

I.S. Israni, J.—Heard, both the parties. The petitioner is alleged to have committed offence under Sections 147, 452 & 323, IPC. This application is u/s 438, Cr.P.C. It is given out by Shri Balwada, learned Counsel for the petitioner that the incident has been wrongly given out in the FIR and in fact Mst. Tulsi fell-down on the stones and had some simple injuries. It is also given out that both the parties are close relatives but several revenue suits are pending between them.

2. Shri Srimal, learned Additional Government Advocate, opposes the bail application.

3. In the fact and circumstances of the case, I, consider it just and proper to grant anticipatory bail to the petitioner.

4. The SHO/AO/IO, Police Station, Raghunath Garh, District Sikar, is directed that in the even of arrest of the petitioners Ganga Ram, Debu, Karna, Govinda, Dhanna in the FIR No. 92/89 they be released on bail, provided each of them furnishes a personal bond in the sum of Rs. 5,000/- with Against order dated 11-7-1989, passed by Sessions Judge, Sikar one surety in the like amount each, to his satisfaction on the following conditions:

[1] that they shall make themselves available for interrogation by a Police Officer as and when required;

[2] that they shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any Police Officer;

[3] that they shall not leave India without the prior permission of the court.